

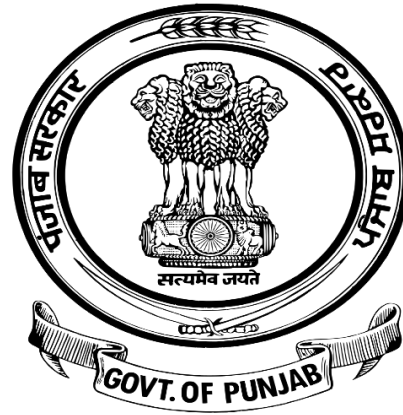
GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS

THE EAST PUNJAB MINISTERS' SALARIES ACT

(EAST PUNJAB ACT No. 6 OF 1947)

(As amended upto the 6th March



THE EAST PUNJAB MINISTERS' SALARIES ACT

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THE EAST PUNJAB MINISTERS' SALARIES ACT, 1947

(East Punjab Act No. 6 of 1947)

[Received the assent of His Excellency the Governor of East Punjab on the 23rd November, 1947, and was first published in the East Punjab Government Gazette (Extraordinary) of 1st December, 1947].

1	2	3	4
Year	No.	Short Title	Whether repealed or otherwise affected by legislation.
1947	6	THE EAST PUNJAB MINISTERS' SALARIES ACT, 1947	<ol style="list-style-type: none">1. Amended in part,Punjab Act 9 of 1951.2. Amended in part,Punjab Act 3 of 1952.3. Amended in part,Punjab Act 15 of 1953.4. Amended in part,Punjab Act35 of 19535. Extended to Pepsu Territory and amended by Punjab Act 33 of 1957.6. Amended by Punjab Act 4 of 1970.7. Amended by Adaptation of Punjab Laws Order, 1970.8. Amended by Punjab Act No 14 of 1976.9. Amended by Punjab Act 25 of 1978.10.Amended by Punjab Act No.20 of 1995.11.Amended by Punjab Act No.21 of 1998.12.Amended by Punjab Act No.8 of 200313.Amended by Punjab Act No.18 of 2004.14.Amended by Punjab Act No.11 of 2009.15.Amended by Punjab Act No.15 of 2010.16.Amended by Punjab Act No.18 of 2015.17.Amended by Punjab Act No.13 of 2018.18.Amended by Punjab Act No.17 of 2019.

An Act to provide for the Salaries of Ministers of the East Punjab Government.

It is hereby enacted as follows:-

Short title and commencement

1. (1) This Act may be called the East Punjab Ministers' Salaries Act, 1947.

(2) It shall come into force at once.

Definitions.

¹[1-A. (a) "House" includes the staff quarters and other buildings appurtenant thereto, and the gardens thereof.

(b) "Maintenance" in relation to a house shall include the payment of local rates and taxes, and charges of electricity and water.]

2. ²[(1) There shall be paid,-

(a) to the Chief Minister, a salary at the rate of one lac rupees per mensem, sumptuary allowance and compensatory allowance each at the rate of five thousand rupees per mensem; and

(b) to the Deputy Chief Minister and every Minister, a salary at the rate of fifty thousand rupees per mensem, sumptuary allowance and compensatory allowance each at the rate of five thousand rupees per mensem; and]

³[(2) Each Minister shall be provided with a rent-free Government house at the State Headquarter, the furnishing and maintenance charges of which, shall be borne by the State Government.

(2-A) In case, a Minister is not provided with a rent free Government house, as stated in sub-section (2), by the State Government due to non-availability of the Government house, and he resides in a house, taken by him on rent at the

¹ Added vide Punjab Act 3 of 1952, section 2 .It was deemed to be so added with effect from 17th April ,1952.

² Substituted by Punjab Act no.18 of 2015, section 2, w.e.f 7th May, 2015.

³ Substituted by Punjab Act no. 11 of 2009 ,section 2.

State Headquarter, then he shall be entitled to such monthly allowance, as may be specified by the State Government in the rules framed in this regard.

Apart from the monthly allowance, a Minister shall also be entitled to the facility of free furnishing at the Government expenses:

Provided that the maintenance charges, other than the actual charges of electricity and water in respect of the rented house, shall be borne by the owner of the house.

(2-B) In case, a Minister opts to reside in his own house or in the house owned by his spouse, which is situated within such radius from the State Headquarter, as may be specified in the rules, then he shall be entitled to such monthly allowance, as may be specified by the State Government in the rules framed in this regard.

Apart from the monthly allowance, a Minister shall also be entitled to the facility of free furnishing at the Government expenses:

Provided that the maintenance charges, other than the actual charges of electricity and water of the house, shall be borne by the owner of the house.

(2-C) The State Government may, allow a Minister to continue in free occupation of the house, provided to him under sub-section (2) or sub-section (2-A), as the case may be, for a period, not exceeding fifteen days from the date of his ceasing to be a Minister.]

(3) Each Minister shall be provided with the State Car, the expenses on the maintenance and propulsion of which shall be borne by the State Government.

(3-A) If a Minister does not avail of or surrenders his State Car and wishes to use his private vehicle for official purpose, he will be paid such allowance, as may be specified in the rules made in this behalf by the State Government under this Act from time to time".

¹[Provided that the maintenance and propulsion expenses of the State Car in use by Minister shall not be subject to the limit of three hundred rupees]

¹ Provsio added at the end of sub-section (3) of section 2 by Punjab Act No.33 of 1957.

¹[(4) (a) Each Minister shall be entitled to have a telephone installed at any place within his constituency or at Chandigarh and all charges in respect of installation and security deposit shall be paid by the Minister himself and the amount so paid shall be reimbursed to the Minister, by the Government on production of receipts obtained from the Posts and Telegraph Department.

²{(b) The Chief Minister, Deputy Chief Minister and every Minister, shall be paid a telephone allowance at the rate of ³[fifteen thousand rupees] per mensem}.

⁴(Provided that reimbursement of charges referred to in clauses (a) and (b), shall not exceed one lac twenty thousand rupees per annum.)]

⁵[2-A. (1) The travelling allowance of the Ministers, including the Chief Minister, shall be regulated in accordance with such ⁶{rules as may be framed or adopted by the State Government from time to time: }

Provided that no mileage or travelling allowance shall be chargeable in respect of journeys performed in a State Car.

(2) Any expenditure incurred in relation to the travelling allowance of Minister before the commencement of this Act shall be deemed to have been incurred in accordance with such rules as if the said rules were framed and adopted under this Act.]

⁷[2-B. No person in receipt of salary or allowance under this Act shall be entitled to receive any sum out of the funds provided by the State Legislature by way of salary or allowance in respect of his membership of ⁸(***) of the State Legislature.]

¹ New Sub section 4 and 5 added at the end of sub-section (3) of section 2 vide Punjab Act no.4 of 1970, sub section 4 was modified vide Act No.25 of 1978 and substituted , Punjab Act No.20 of 1995 and further substituted , vide Punjab Act No.21 of 1998.

² Substituted Vide Punjab Act No.15 of 2010, w.e.f. 04-11-2010.

³ Substituted vide Punjab Act No.18 of 2015,w.e.f. 07-05-2015.

⁴ Amended vide Punjab Act no.18 of 2004,w.e.f. 14-07-2004

⁵ Added Vide Punjab Act III of 1952.

⁶ For rules framed under this Act ,see Punjab Government Notification No.4436-p-53/32824,dated 1st June,1953 published in Punjab Government Gazette 1953,Part-1,page 531-32

⁷ Inserted vide Punjab Act 33 of 1957.

⁸ The words 'either House of ',were omitted by the Adaptation of Punjab Laws Order,1970.

Power to make or adopt rules.

Ministers not to draw salary or allowances as Members of the State Legislature.

Travelling
concession.

¹[2BB (1) Every Minister alongwith his spouse and his dependent children accompanying either of them and an attendant accompanying him to look after and assist him shall, during the course of a financial year, be entitled to travel by any railway in India or within or outside India by an Air-conditioned coach or by air and an amount equivalent to the expenses incurred on such journey shall be reimbursed to him:

Provided that where a Minister travels by his own motor car and furnishes a cash receipt from a licensed dealer indicating the name of the Minister, quantity of petrol or diesel purchased by him for propulsion of his motor car, the date on which it was purchased, the cost thereof and the registration number of his motor car, the expenses so incurred shall be reimbursed to him:

Provided further that the total expenses incurred for the facilities specified in this section shall not exceed the amount of ²{three lac rupees} in a financial year.)]

³[(2) The Chief Minister, Deputy Chief Minister and every Minister, may get an advance for performing the journey abroad by Air.]

Constituency
,Secretarial,
Postal
Facilities
Allowance

⁴[2-BBB. There shall be paid to the Minister, Constituency, Secretarial, Postal Facilities Allowance at the rate of ⁵[twenty five thousand rupees] per mensem and Office Allowance in constituency at the rate of ⁶[ten thousand rupees] per mensem.]

Perquisites to
be exclusive
of income-
tax.

⁷[2-C. The salary and allowances payable to a Minister, and free furnished house and other perquisites admissible to him, under this Act, shall be exclusive of income-tax which shall be payable by the State Government.]

¹ Added by Punjab Act of 1978 and substituted ,vide Punjab Act 5 of 1992 and further amended by Punjab Act 20 of 1995.

² Substituted for words "two lac rupees "vide Punjab Act No.18 of 2015,w.e.f 7-05-2015,section 3.

³ Added By Punjab Act No.15 of 2010 vide Notification No. Leg./2010, dated 4th November ,2010.

⁴ Added by Punjab Act 5 of 1992 and substituted by Punjab Act no.20 of 1995 and further amended by Punjab Act No.21 of 1998.

⁵ Substituted for words "fifteen thousand rupees" vide Punjab Act No.18 of 2015 ,section 4.

⁶ Substituted for words "five thousand rupees" vide Punjab Act No.18 of 2015 ,section 4.

⁷ Inserted vide Punjab Act No.17 of 2019,section 2.

Grant of
Loan. ¹[2-D and 2-DD. XXX XXX XXX]

Repeal of
Punjab Act II
of 1937 and
Ordinance
no.XI of
1947. 3. The Punjab Ministers' Salaries Act, 1937, and the East Punjab Ministers'
Salaries Ordinance, 1947, are hereby repealed.

¹ Omitted by Punjab Act No.15 of 2010 ,section 5.

